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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.1721/2002

M.A.No.1363/2002

Monday, this the 8th day of July, 2002

Hon'ble Shri Justice Ashok Agarwal, Chairman
Hon'ble Shri S.A.T. Rizvi, Member (A)

1. Mahipal Singh Shekhawat
S/O Shri Bhanwar Singh Shekhawat
working as Assistant Station Master
Suratgarh, Northern Railway
Bikaner, Rajasthan
2. Bal Tej Singh s/o Shri Pritam Singh
working as Assistant Station Master
O/O the Station Superintendent,
Northern Railway
Ganga Nagar Junction, Rajasthan

..Applicants

(By Advocate: Shri U.Srivastava)

Versus

Union of India through

1. The Secretary
Ministry of Railway, Rail Bhawan
New Delhi
2. The Chairman
Railway Recruitment Board
2010 Nehru Marg, Ajmer
Rajasthan - 305001
3. The General Manager (P)
Northern Railway, Baroda House
New Delhi
4. The Chief Personnel Officer
Northern Railway, Baroda House
New Delhi

..Respondents

O R D E R (ORAL)

Shri S.A.T. Rizvi:-

MA-1363/2002 for joining together in a single OA
is granted.

2. The respondents notified certain vacancies in the posts of Enquiry-cum-Reservation Clerk (ECRC) and Assistant Station Master (ASM) vide their advertisement issued in 1999. Both the applicants herein applied for

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the said post and qualified for both the posts. In the application form, they have indicated preference for the post of ECRC. However, the respondents have offered them the post of ASM. The learned counsel appearing for the applicants submits that the respondents were duty bound to honour the preference shown by the applicants and since both of them had qualified for the post of ECRC, the respondents should have offered them the post of ECRC.

3. In a similar case which came up before this Tribunal in OA-2706/2000, an order was passed on 11.4.2001 (A-5) allowing the OA and directing the respondents to appoint the applicant in that OA to the post of ECRC. Similar orders have been issued in OA-2088/2000 on 11.9.2001 (A-6).

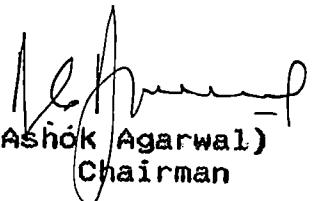
4. The applicants herein have made representations in the matter vide representations placed on record at A-7 collectively. The latest representation is dated April, 2001. There has been no response to the aforesaid representations.

5. Having regard to the submissions made by the learned counsel and the aforesaid facts and circumstances, we find it just and proper to dispose of the present OA at this very stage even without issuing notices with a direction to the respondents to consider the aforesaid representations and to pass a reasoned and a speaking order thereon expeditiously and in any event within a maximum period of two months from the date of receipt of a copy of this order. *✓*

6. The present OA is disposed of in the aforesated terms at the admission stage itself.


(S.A.T. Rizvi)
Member (A)

/sunil/


(Ashok Agarwal)
Chairman